

RAILWAYS (PRESCRIPTION OF OFFENSIVE GOODS) RULES, 1990

CONTENTS

1. Short title and commencement
2. Definition
3. Goods declared to be offensive In nature

RAILWAYS (PRESCRIPTION OF OFFENSIVE GOODS) RULES, 1990

In exercise of the powers conferred by Cl. (b) of sub-section (2) of Sec. 87 of the Railways Act, 1989 (24 of 1989), read with S.22 of the General Clauses Act, 1897, the Central Government hereby makes the following rules, namely:

1. Short title and commencement :-

- (i) These rules may be called the Railways (Prescription of Offensive Goods) Rules, 1990.
- (ii) They shall come Into force on the date of commencement of the Railways Act, 1989 (24 of 1989).

2. Definition :-

In these rules, "Act" means the Railways Act, 1989 (24 of 1989).

3. Goods declared to be offensive In nature :-

For purpose of the Act, the following goods shall be the goods of offensive nature, namely

- (1) Dried blood;
- (2) Corpses;
- (3) Carcasses of dead animals;
- (4) Bones excluding bleached and cleaned bones.
- (5) Municipal or street sweepings or refuse;
- (6) Manures of any kind including Mycellium except chemical manures.

(7) Rags, other than oily rags.

(8) Any decayed animal or vegetable matter

(9) Human ashes

(10) Human skeletons;

(11) Parts of human body. Published in the Gazette of India. Extraordinary. Pt. II. Section 3 (i). No. 220. dated 7th June. 1990.